## THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) ACT, 1998

No. 28 of 1998

[20th August, 1998.]

An Act further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1998.

Amendment of section 3.

2. In section 3 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 (hereinafter referred to as the principal Act), for the words "one thousand and five hundred rupees" and "two hundred rupees", the words "four thousand rupees" and "four hundred rupees" shall respectively be substituted.

30 of 1954.

Amendment of section 4.

- 3. In section 4 of the principal Act,—
- (i) in sub-section (1), in clause (c), in sub-clause (ii), for the words "five rupees", the words "six rupees" shall be substituted;
  - (ii) the proviso to sub-section (2) shall be omitted.

Amendment of section 5.

- 4. In section 5 of the principal Act, in sub-section (2),-
- (i) in the proviso, for the word "twenty-eight", the word "thirty-two" shall be substituted;

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(ii) after the proviso as so amended, the following proviso shall be inserted, namely:—

"Provided further that where the number of journeys performed by any member by air is less than thirty-two, then, such number of journeys not performed by him shall be carried over to the following year.".

5. In section 6B of the principal Act, for clause (iii), the following clause shall be substituted, namely:—

Amendment of section 6B.

"(iii) to free travel by any railway in India in first class air-conditioned or executive class in all trains by the spouse, if any, of the member from the usual place of residence of the member to Delhi and back and if such journey or any part thereof is performed by air from any place other than the usual place of residence of the member, to Delhi and back, to an amount equal to the fare by air for such journey or part thereof."

6. In section 8A of the principal Act,-

Amendment of section 8A.



(i) in sub-section (1),—

- (a) for the words "one thousand and four hundred rupees", the words "two thousand and five hundred rupees" shall be substituted;
- (b) in the first proviso, for the words "two hundred and fifty rupees", the words "five hundred rupees" shall be substituted;
- (ii) for sub-section (IA), the following sub-section shall be substituted, namely:—
  - "(IA) With effect from the commencement of the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1998, there shall be paid a pension of rupees one thousand per mensem, to the spouse, if any, or dependant of any member who dies during his term of office as such member, for a period of five years from the date of his death."
- 7. In section 8B of the principal Act, for the words "fifty thousand rupees", the words "one lakh rupees" shall be substituted.

Amendment of section 8B.